NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

13. CP(IB)-1351(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **20.01.2021**

NAME OF THE PARTIES: BBM Acoustic India Pvt. Ltd.
V/s
Man Energy Solutions India Private Limited

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Harshavardhan Bhende a/w Advait Joshi, Ld. Counsel for the Operational Creditor present. No representation on the part of the Corporate Debtor.
2. Ld. Counsel for the Petitioner is directed to issue notice to Corporate Debtor as well as intimate the next date of hearing.
3. Court Notice addressed to the Corporate Debtor has been handed over to the Counsel for the Petitioner for effecting service on the Corporate Debtor by all available means, viz., Speed Post, Registered Post, Hand Delivery, Email delivery to the registered email ID of the Corporate Debtor as available on the MCA Company Master Database. Counsel for the Petitioner shall file necessary affidavit in compliance on the next date of hearing.
4. List this matter for hearing on **16.02.2021.**

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

/skd/